

Law Officers of the State in Lucknow Courts

JUDICIAL COMMISSIONER'S COURT

Government Pleaders

1. Rai Bahadur Sri Ram-An eminent lawyer, who was a member of the Viceroy's Legislative Council for a time.
2. Rai Bahadur Nagendra Nath Ghosal, who later became Government Pleader of the Chief Court after its establishment but died shortly after in May 1926.

CHIEF COURT OF OUDH

1. Sir George Hector Thomas, Barrister-at-Law, was the first Government Advocate in the Chief Court and Standing Counsel of the Government and Court of Wards. He was appointed a puisne Judge of the Chief Court in 1934 and became Chief Judge in 1940 and retired in 1946. He was conferred Knighthood in December, 1940.
2. H. K. Ghose, Barrister-at-Law, was appointed in May, 1926, Government Pleader of Oudh, which designation was later changed into Assistant Government Advocate and Junior Standing Counsel in the Chief Court, officiated as Government Advocate in 1930-31 and again in 1935; was appointed Government Advocate and Senior Standing Counsel in 1941 and superannuated in July, 1946. Government conferred title of Rai Bahadur on him in 1940. He is now Senior Vice-President of the Oudh Bar Association, which celebrated the golden Jubilee of his practice on 18th December, 1960.
3. Syed Ali Mohammad, Advocate, Temporary Assistant Government Advocate from June 1930-31.
4. Rai Bahadur H. S. Gupta, Barrister-at-Law, called to the Bar by Gray's Inn. He started practice in Bahraich, where he was appointed District Government Pleader and later was transferred to Lucknow as Government Pleader in the Court of District Judge, Lucknow. He was appointed Government Advocate and Standing Counsel in 1934, after Sir George Thomas. Government conferred the title of Rai Bahadur on him.
5. Mr. S. C. Das, Barrister-at-Law, now Standing Counsel of the Income-tax Department in the High Court, officiated as Assistant Government Advocate from May 1936 to December 1936 - and again for 3 months in 1940.
6. Mr. Nasirullah Beg, M. A., Barrister-at-Law (now Hon'ble Mr. N. U. Beg, Chief Justice) was called to the Bar by the Gray's Inn, London, started practice in 1925, was appointed Assistant Government Advocate and Junior Standing Counsel in the Chief Court in 1941 and Government Advocate and Senior Standing Counsel in 1946. He was appointed a Judge of the High Court on 1st July, 1951. He was Senior Judge incharge of the Lucknow Bench for about five years and acted as Chief Justice on several occasions. On 24th September, 1966, he was appointed as permanent Chief Justice.
7. Shri P. N. Chaudhari, Advocate, was appointed Assistant Government Advocate in July 1946, and continued to work for the State up to and after amalgamation of the two Courts, working as Deputy Government Advocate, in Allahabad and Later as Additional Government Advocate in Lucknow Bench.

After the amalgamation of the two Courts in 1948, the functions of the Government Advocate and Standing Counsel were separated and the cadre of Law Officers in Allahabad and Lucknow were amalgamated.